

IN THE NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI, COURT - II

**Item No. 302
(IB)-348(ND)/2017
IA/2441/2020**

IN THE MATTER OF:

Rachna Sarees

...Applicant/Petitioner

Versus

Charming Apparels Pvt. Ltd.

...Respondent

SECTION: 9 of IBC, 2016

Order Delivered on 28.09.2020

CORAM:

**SHRI. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Mr. Sugam Seth & Abu John M for HDFC Bank
Mr. Aditya Deevan, Mr. Ritavik Sneha,
Mr. Siddharth Chechani, Advocate for RA
Mr. Gaurav Srivastava, for Kotak Mahindra Bank
CS Ritika Bajaj RP
Mr. Pradeep Mishra & Mr. Daleep Dhyani

ORDER

IA-2441/2020: Counsel for the Applicant/Resolution Applicant is present and submitted that whereas the other matters have already been considered by the Monitoring Committee, the issue of electrical re-connection remain. At this stage, Mr. Dalip Dhyani caused appearance on behalf of PVVNL (Pashchimanchal Vidyut Vitaran Nigam Ltd.) and submitted that the Applicant has to apply for a fresh electricity connection as they had disconnected the power supply and removed the infrastructure before the company had gone into CIRP. He added that they had also not filed any claim before the IRP/RP.

The Resolution Applicant may, therefore, apply afresh to PVVNL for fresh connection which shall be considered by the PVVNL on priority.

Accordingly, the IA stands disposed of.

—Sd—

**(L. N. GUPTA)
MEMBER (T)**

—Sd—

**(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)**